

FORM A - Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ODICEA DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED

Relevant Particulars	
1. Name of corporate debtor	Odicea Distribution Technologies Private Limited
2. Date of incorporation of corporate debtor	14 th December, 2018
3. Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4. Corporate Identity No. of corporate debtor	U52599DL2018PTC343068
5. Address of the registered office and principal office (if any) of corporate debtor	45-A, First Floor, Flat B-2, Begumpur , Malviya Nagar , New Delhi, Delhi, India - 110017.
6. Insolvency commencement date in respect of corporate debtor	8th April, 2026 The order was delivered on 8 th April, 2025. However it was uploaded on the NCLT portal on 16 th April, 2026. Accordingly, the timeline for submission of claim is considered from date of receipt of the order by the IRP
7. Estimated date of closure of insolvency resolution process	5th October, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	KDRA Insolvency Professionals Private Limited IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037
9. Address and e-mail of the interim resolution professional, as registered with the Board	KDRA Insolvency Professionals Private Limited 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai 400053. Registered Email: irp@kdraip.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai 400053. Registered Email: irp@kdraip.com Process specific email id:- cirp.odicea@gmail.com
11. Last date for submission of claims	30 th April, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Delhi Bench has ordered the commencement of a corporate insolvency resolution process of Odicea Distribution Technologies Private Limited on **8th April, 2026**.

The creditors of Odicea Distribution Technologies Private Limited, are hereby called upon to submit their claims with proof on or before **30th April, 2026** to the interim resolution professional at the address mentioned against entry No. 10. **Kindly note that** the order was delivered on 8th April, 2025. However it was uploaded on the NCLT portal on 16th April, 2026. Accordingly, the timeline for submission of claim is considered from date of receipt of the order by the IRP

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
KDRA Insolvency Professionals Private Limited
 Interim Resolution Professional

Date: 18th April, 2026
Place: Mumbai
 Odicea Distribution Technologies Private Limited
IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037
AFA Validity Date - 31st December, 2026